

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 66/(MAH)/2016  
CA No.

CORAM:

Present:

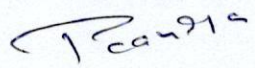

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2016

NAME OF THE PARTIES: M/s. Muthukumar Balasubramanian alias  
Mr. Muthu Balasubramanian Kumar  
V/s.  
M/s. Fortuna Engineering Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Prakash K. Pandya	Practising Company secretary for all respondents	
2	Mr. Dubash, Advocate also Mr. Mohite Advocate ilb M/s Vigil Juris Petitioner No. 1 & Petitioner No. 2 present.		

Order

CP No.66 /397-398/CLB/MB/MAH/2016

For the Petitioner side is ready and willing to settle the issue between the parties provided the Respondent come forward, to which, this Bench already directed the Respondents to come before this Bench in person on the last date of hearing itself, whereas the Professional appearing on behalf of the Respondents that compromise proposal is not agreeable to the Respondents, therefore, they are under obligation to come before this Bench.



On hearing submissions of Professional hearing on behalf of the Respondents, this Bench hereby regrets to record that the Respondents 2 to 4 are least bothered to comply with the order passed by this Bench. For this Bench is conferred with the powers to try for reconciliation if possible, to do the same, this Bench is competent to call the parties to be present in person, hence, this Bench further directs ~~the~~ R2 & R3 to be present before this Bench on the next date of hearing.

For the Respondent Counsel have sought time to reply to the rejoinder filed by the Petitioner side, the Respondents are at liberty to deal with the same within two weeks hereof.

Today P1 and P2 are present. Since the Petitioner Counsel says that P1 is the person to ~~call~~ call in this matter, P1's presence is enough on the next date of hearing.

List this matter for hearing on 23.12.2016

sd/-

**B.S.V. PRAKASHKUMAR**  
**Member (Judicial)**

sd/-

**V. NALLASENAPATHY**  
**Member (Technical)**